OFFICE ORDER NO.29/2020

Subject :- Cancellation of availing of Summer Vacation if Lock-down is lifted.

Ref :- Hon'ble High Court of Bombay Circular Dated 21th April, 2020

In pursuance of the Hon'ble High Court Circular refereed above, I the undersigned Chief Judge, Court of Small Causes, Mumbai do hereby Order that the Court of Small Causes, Mumbai and branch at Bandra shall not avail Summer Vacation in the event normal Court Working is restored after 3rd May, 2020 and before 7th June, 2020 by lifting the Lock-down.

During the period of Summer Vacation if normal Court Working is restored, the timing of working of this Court shall be as in force prior to declaration of Lock-down under Covid-19 Pendamic.

All the concerned are directed to take a note of the same and act accordingly.

COURT OF SMALL CAUSES }
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}
Mumbai :24th April, 2020 }

S. C. More
(Chief Judge)